

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 3305  
TO BE ANSWERED ON 21.08.2025**

**EMPLOYMENT LINKED INCENTIVE SCHEME FOR JOBS**

**3305. SHRI GOLLA BABURAO:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether the Union Cabinet has approved Rs. 1 lakh crore Employment Linked Incentive scheme to create 3.5 crore jobs;**
- (b) whether the above scheme also helps in enhancing employability, social security and manufacturing;**
- (c) if so, the details thereof;**
- (d) whether it is a fact that time frame (between August, 2025 and 31st July, 2027) has been given for this scheme; and**
- (e) to what extent the above scheme helps in formalization of workforce?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (e): The Government on 01.07.2025 approved the Employment Linked Incentive (ELI) Scheme named as Pradhan Mantri Viksit Bharat Rojgar Yojna to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector.**

**The scheme has been formulated after extensive consultations with all stakeholders, including labour intensive Ministries, Trade Unions, Industry Associations and Experts. A Steering Committee comprising representatives from labour-intensive Ministries/Departments has been constituted. In addition, an Executive Committee has also been constituted to ensure effective implementation, close monitoring, and regular oversight of the scheme. The scheme has a registration period of two years from 01.08.2025 to 31.07.2027 and a budgetary outlay of ₹ 99,446 Crore for the period FY 2025-26 to FY 2031-32. The scheme comprises of two parts, i.e. Part A and Part B and focuses on providing support to both employees and employers by way of incentives. The scheme provides for incentives for 1.92 crore new eligible employees under Part A. Incentive for the creation of approximately. 2.59 crore additional jobs to employers is provided for under Part B of the scheme.**

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